## GOVERNMENT OF GUJARAT

LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

## GUJARAT ACT NO. 2 OF 1966

The Gujarat High Court (Uniformity in Jurisdiction ) Act,1965

## GUJARAT ACT NO. 2 OF 1966 $^{1}$ \*

[The Gujarat High Court (Uniformity in Jurisdiction ) Act,1965 ]
[2<sup>nd</sup> February, 1966]

An Act to provide for uniformity in jurisdiction of the Gujarat High Court.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows: -

1. (1) This Act may be called the Gujarat High Court (Uniformity in Jurisdiction) Act, 1965.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. The original, appellate and other jurisdiction exercised by the High Court of Gujarat in respect of the territories comprised in the Bombay area of the State of Gujarat shall, on and from the date of the commencement of this Act, be exercisable by it in the same manner and to the same extent in respect of the territories comprised in the Saurashtra area of the State of Gujarat and the Kutch area of the State of Gujarat.

Uniform exercise of jurisdiction by High Court.

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 $<sup>^{\</sup>scriptscriptstyle 1}$  Statement of Objects and Reasons See Gujarat Government Gazette Extraordinary, Part v, dated the

<sup>\*</sup> This Act was assented to by the President on the 22<sup>nd</sup> January, 1966.